

High Court of Jharkhand, Ranchi

NOTIFICATION

No. 12 /Accts.

Dated 18-07-2024

The Court has been pleased to approve the enclosed format of Criminal Stamp Reporting for the purpose of Stamp Reporting by Criminal Stamp Reporting Section.

By Order of the Court

Sd /- **Mohammad Shakir**
Registrar General

Memo No. _____ /Accts.

Dated _____

Copy forwarded to O/o Registrar General / Registrar (Admn.) / Registrar (Vigilance) I/c / Registrar (Estab.) / CPC / P.P.S. to Hon'ble The Chief Justice / All Joint Registrars (Judicial & Non-Judicial) /All Deputy Registrars (Judicial & Non-Judicial) / I/c P.A. Section / All Senior Secretaries, Secretaries, Sr. P.As, P.As / All Assistant Registrars (Judicial & Non-Judicial) including Assistant Registrar-cum-Court Officer / I/c Court Masters / All Court Masters / All Section Officers / In-charge Section Officers /Stamp Reporter / Oath Commissioner ----- High Court of Jharkhand, Ranchi for information and necessary action.

Sd /- **Mohammad Shakir**
Registrar General

Memo No. 1451 /Accts.

Dated 18-07-2024

Copy forwarded to C.P.C. e-Committee for uploading the Notification on the Official website of the High Court of Jharkhand, Ranchi.


(**Mohammad Shakir**)
Registrar General

Criminal Stamp Reporting

General Defects:-

Calculation of Limitation

1. S J/D B

2. In Time

Limitation expired on -

3. Court Fee-

4. Authentication Fee due on the copy.

Trial court judgment Rs-

Appellate court judgment Rs-

5. (a) Copy of Trial court judgment

(b). Copy of appellate court judgement

(c). Second copy of petition

(d). Receipt showing service on A.G

(e) Vak properly stamped, executed and accepted.

6. (a). Cause title

(b). Provision of law

7. Intimation regarding surrender of petitioner

8. Particulars as required by Rule 140(i) Chapter XV Part(A) page no-37 of the J.H.C Rules 2001

	<u>Nature of Defect</u>	<u>Remark</u>
1	Presentation Form	
	(a) Presentation form is incomplete	
2	Index Page	
	(a) Index page is missing.	
	(b) Subject column is missing.	
	(c) Pagination of petition and annexure are missing.	
	(d) Description/Detail of annexure is not proper.	
3	Page no-1 of petition.	
	(a) Lodgment is missing.	
	(b) Party position is not proper.	
	(c) Address to Hon'ble CJ/ ACJ is not proper.	
	(d) Certificate of O.C is not Correct.	
	(e) "Through" by Ld Advocate with date is missing in page1 and last page.	

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4	Para-1 and Prayer para.	
	(a) P.S. name/P.S. CaseNo./G.R.No./S.T.No./Name of the court in Para1 and Prayer differs with the FIR/Impugned Order /Judgment.	
	(b) P.S. name/P.S. case no./G.R.no./S.T.no./Court name/pending court name is missing in Para-1 and Prayer.	
	(c) Whereby and where under clause is missing.	
	(d) Name of Presiding Officer is missing.	
	(e) Prayer portion differs with Para-1 with respect to reliefs prayed for.	
	(f) Details of the case differs in the prayer portion with Para-1.	
	(g) Para-1 and prayer portion may be confined to single prayer with respect to reliefs prayed for.	
	(h) Prayer portion has not been formulated specifically with respect to reliefs prayed for.	
5	Petition.	
	(a) Petition has not been typed with proper margin.	
	(b) Petition lacks proper spacing.	
	(c) Prosecution story is missing/Not proper.	
	(d) Statement in para.....is not proper.	
	(e) Petition has not been tagged properly.	
	(f) Para numbering is incorrect.	
	(g) Pagination of petition/Annexure is incorrect.	
6	Affidavit.	
	(a) Accused/Petitioner may not be made deponent.	
	(b) Name of deponent differs from Signature/ID Card.	
	(c) Parental name/address of deponent is missing.	
	(d) Statement regarding contents of petition/verification of paragraph/annexure is missing/not proper.	
	(e) Affidavit is older than 7 days (For BA/ABA)	
	(f) Cage column is incomplete	
	(g) Statement of identification of deponent is missing.	
	(h) Oath S.No is missing.	
	(i) Registration no of Advocate Clerk is missing.	
	(j) Attestation of thumb impression of deponent by Advocate clerk is missing.	
	(k) Welfare fund stamp of Rs-30/- and CFS of Rs-30/- Wanting.	
	(l) Full name of deponent maybe stated below his signature.	
7	Annexures.	
	(a) Annexure statement is not proper in Para.....and in index page with respect to documents filed.	

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	(b) Document of annexure no..... is not complete.	
	(c) Enclosures regarding FIR/complaint petition is missing	
	(d) Typed Copy of handwritten pages..... of annexure..... maybe given.	
	(e) Typed Pages of annexure has not been made Duly certified to be true.	
	(f) Duly certified to be true translated copy of documents in other than Hindi/English language maybe filed.	
	(g) Fresh legible or certified Typed Copy of faint pages..... wanting.	
	(h) Certificate of copying dept missing on Certified Copy/Photocopy of Certified Copy.	
	(i) Document in annexure..... Is plain document.	
8	Vakalatnama.	
	(a) Vakalatnama is not in the Jharkhand High Court format	
	(b) Cause title of VAK is not proper.	
	(c) Name, parental name and address of the petitioner/petitioners differs with Vakalatnama	
	(d) Execution of petitioner does not tally with his name.	
	(e) Name of the Ld. Advocate and date of execution is missing on the body of Vakalatnama.	
	(f) Attestation of thumb impression/Signature of concerned authority is missing.	
	(g) Full name of executants maybe stated below his signature.	
	(h) Enrolment no .and address of the Ld. Advocate is missing on the back of Vakalatnama	
	(i) Welfare fund stamp of Rs-30/- and CFS of Rs-50/- Wanting.	
	(j) Bar Association seal and Advocate clerk welfare stamp Rs-5/- wanting on the back of each set of Vakalatnama.	
9	Petitioner/Appellant.	
	(a) Petitioner company maybe represented by someone.	
	(b) In case petitioner is represented through power of attorney holder, certificate regarding submission of original power of attorney in the office of learned Registrar General with proper fee has to be filed.	
	(c) Name of petitioner/Appellant and his parental name differs with Impugned order/ Judgment.	
	(d) Parental name of the Petitioner/Appellant is missing.	
	(e) Address of the petitioner/Appellant is not complete with respect to P.O., P.S., District and State name.	
	(f) Name of the petitioner does not appear in the impugned order/judgment.	
10	Opposite Party/ Respondent	
	(a) Necessary party has not been made opposite party.	

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	(b) Details of the opposite party/Respondent with parental name and complete address is missing.	
	(c) Complainant maybe made Opposite Party.	
11	Aggrieved and Grounds para(for Appeal/Revision) is missing/not proper.	
12	2nd & 3rd Copy	
	(a) Page no.....of the second copy of the brief is some where faint.	
	(b) Page no.....of the impugned judgment is some where faint in second copy of brief.	
	(c) Page no.....of the third copy of brief is somewhere faint.	
	(d) Page no.....of the impugned judgment is some where faint in third copy of brief.	
	(e) Affidavit in 2 nd and 3 rd copy is incomplete.	
13	Authentication Fee.	
	(a) Authentication fee of Rswanting on annexure/impugned order/impugned judgment.	
14	Maintainability.	
15	Other Defects if any.	

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